

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 13

IA 2705/2021 IN C.P. (IB)/1055(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON 05.02.2024

NAME OF THE PARTIES: **ROOFIT INDUSTRIES LTD**

Section 60(5) & 10 of the Insolvency and Bankruptcy Code, 2016 and Rule
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ORDER

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- 1) Mr. Aniket Dighe, Ld. Counsel for the Liquidator of the Corporate Debtor and Ms. Shraddha Talkar, Ld. Counsel for Employees' Provident Fund Organisation are present.
- 2) Counsel for the Liquidator submits that a copy of the Interlocutory Application has not been served upon them. In that view of the matter, Applicant is directed to serve a copy of the present Interlocutory Application upon the Liquidator, forthwith.
- 3) **Needless to say, Respondent shall file and place on record Affidavit in Reply, well before the adjourned date by duly serving copies to the other side well in advance, failing which, this Bench shall proceed further in**

the matter based upon the materials available on record and verbal arguments on that date. No further time will be afforded to either of the Parties for any purpose. This will be treated as last opportunity, as the Application is old of the year 2021.

4) Stand over to 26.02.2024, for further consideration and hearing.

Sd/-

**PRABHAT KUMAR
MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)**

Vedant Kedare